

COMMITTEE ON SUBORDINATE
LEGISLATION

NINTH REPORT

कुमारी ललि देव बल्लभ जाई पटेल : (नेहरूजी)
अध्यक्ष महोदय, मैं प्रधानमन्त्र विधान सम्बन्धी
नमिति का नोवा प्रतिवेदन प्रस्तुत करती हूँ

MR SPEAKER: Shri P. K. Deo to
present a petition.—He is not there.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION
OF REPORT ON THE QUESTION OF PRIVILEGE
AGAINST SHRIMATI INDIRA GANDHI AND
OTHERS

SHRI HITENDRA DESAI (Godhra):
I move the following:—

“That this House do extend by six
months the time for presentation of
the Report of the Committee of
Privileges on the question of privi-
leges against Shrimati Indira
Gandhi and others for alleged
obstruction, intimidation and harass-
ment of certain officials who were
collecting information for answers to
certain questions in Lok Sabha on
Maruti Ltd.”

MR. SPEAKER: Is it the pleasure
of the House to extend the time?

SHRI KANWARLAL GUPTA (Delhi
Sadar): Sir, this is a very important
thing. To permit another six months’
time is not reasonable. I do not know
why the hon. Member has not ex-
plained as to why he wants six months
more. He must give the reasons. There
must be some reasons for the extension
of time by six months. This is a
serious matter. I think the feelings of
the House are that the privilege case
against Mrs. Gandhi should be settled
this way or that way so that the House
may take any action on that. This is
very urgent. I think when I say this
I represent the voice of the House.

SEVERAL HON. MEMBERS: Yes,
yes.

SHRI KANWAR LAL GUPTA: So,
Sir, may I request you not to adopt
this motion?

SHRI SAMAR GUHA (Contai): Sir,
I have to give my explanation. The
matter is no. so simple as we want it
to be. Certainly it would be possible
for us to place the report of the Com-
mittee without going into the merit of
it. You should remember that this
Committee of Privileges had to deal
in this matter not only with Mrs.
Gandhi but several others. To finish
the whole work it required the whole
of February and even part of March;
when Lok Sabha resumed we had a
lot of meetings. We could start the
work only when the budget session
started. Even then we had 19 sittings.
We had examined 19 witnesses. We
have still many more witnesses to
examine. I can assure the House that
considering the merits of the case,
there should not be—I should not use
that word—impatience of any kind or
an iota of injustice done.

By this time we have voluminous
documents consisting of about 1,000
pages and we have to go through them.
We have to be positive in regard to
our findings. That takes time. During
the session I repeat that we have
had 19 sittings. And we have to ex-
amine many more documents and
many more witnesses. And some of
the witnesses have to be re-examined
so that justice is done to all concerned.
For that reason, this extension of six
months. It does not mean that we shall
take six months’ time.

SHRI KANWAR LAL GUPTA: Why
not you give in next session?

SHRI SAMAR GUHA: No. We shall
try our best as we are trying. An
exigency may develop and that is
why we had asked for six months’
time. It does not mean that we shall
not try to finish it before that. We
will try to finish it before that.

SHRI HARI VISHNU KAMATH
(Hoshangabad): Mr. Speaker, Sir. I
am sorry to say my hon. colleague’s
plea is unconvincing.